THE DEPUTY MINISTER FOR DE-FENCE (SHRI SATISH CHANDRA): (a) The number of items for which condonation of Government for non-verification of stocks and stores was sought by OFs during the financial years 1950-54 is--

Percentage of tota No of items in which number of items condonation was applied for held in stock

	19 50- 51—
20,413	4 56 per cent.
	1951-52
7,283	1.62 per cent
	1952-53
69 0	0.14 per cent.
	1953-54
192	o o4 per cent

- (b) Government condoned nonverification of all the items mention-
- (c) The verifying authorities ensured to the extent possible, that stock not verified in any one year received priority consideration for verification in the following year

SHRI M GOVINDA REDDY May I know in how many of them there were surplus stores disclosed?

SHRI SATISH CHANDRA. I have not got the figures here, nor, I think, will it be possible to collect figures because there are lakhs of items

SHRI M. GOVINDA REDDY At least many units were surplus in how stocks disclosed?

SHRI SATISH CHANDRA: I no information: I will require notice

SHRI M GOVINDA REDDY May I know, Sir, with regard to condoning, what were the reasons for which the units asked these surplus stocks to be condoned, I mean, condoning their non-verification?

SHRI SATISH CHANDRA: There is some misunderstanding What I mean is that the verification of stocks takes place from year to year The items whose number I have given, could not be verified during a particular year They were verified in the following year This is all that I mean by this The condonation is only for the non-verification of stock in a particular year.

SHRI M GOVINDA REDDY May I know whether there were stocks which were written off among these which were non-verified?

SHRI SATISH CHANDRA: I require notice, there are lakhs lakhs of items

*500 [The auestioner (Shrimati Parvathi Krishnan) was absent. For answer, vide col 3845 infra]

मंत्रियो, सीचवो और संयुक्त सचिवों के निजी सचिव

*४०१. श्री कृष्णकान्त व्यास : क्या गृहकार्य मत्री यह बताने की क्या करेंगे कि

- (क) मौत्रयो राजकीय मंत्रियो उपमंत्रियों. सचिवों और संयुक्त सचिवों के निजी सचिवों के पदों के लिए विहित अर्हताएं क्या हैं.
 - (ख) उनकी वेतन श्रीणयां तथा भत्ते क्या हैं।
- (ग) क्या इनका चुनाव सघ लोक सेवा आयोग दारा किया जाता है, या आयोग को हवाला दिए विना मंत्रियो हारा ही किया जाता है, और
- (घ) भारत सरकार के विभिन्न मंत्रालयों में मित्रयो राजकीय मित्रयों, उपमंत्रियो, सचिवों तथा संयुक्त सीचवों के निजी सीचवों की वर्त-मान संख्या कितनी हैं?
- †[Private Secretaries to Ministers, SECRETARIES AND JOINT SECRETARIES
- *501. SHRI KRISHNAKANT VYAS: Will the Minister for Home Affairs be pleased to state:
- (a) the qualifications prescribed for the posts of Private Secretaries to the Ministers, State Ministers, Ministers, Secretaries and Joint Secretaries,
 - (b) their pay-scales and allowances:
- (c) whether their selection is made by the Union Public Service Commission or by the Ministers without reference to the Commission, and
- (d) the present number of Private Secretaries to the Ministers, State Deputy Ministers, Secretaries and Joint Secretaries in various Ministries of the Government India?]

[†]English translation.

3823

- (स) इसकी स्चना विवरण १ मे निहित हैं जो कि सभा पटल पर रखी हुई हैं।
- (ग) मित्रयो और उपमित्रयो के निजी सीचवां की नियुक्ति के लिए सघ लांक सेवा आयोग से परामर्श नहीं लिया जाता हैं। सचिवों और सयुक्त सचिवों के निजी सचिवों को मैटल संक्रीटरियट स्टानागाफर सर्विस से लिया जाता है।
- (घ) इसकी स्चना विवरण २ मे निहित हैं जो सभा पटल पर रखी हुई हैं।

विवरण १

मंत्री----

मत्री के निजी सचिव की वंतन श्रेणी सामान्यतः रू० ६०० ८०० हैं। कुछ दशा में जहा पर ऊचे वैतन वाले मीनियर पदाधिकारियो जी आव-श्यकता होती हैं यह श्रेणी भिन्न होती हैं और उनका वैतन एड हाक निश्चित होता है।

र्साचय और सच्चत सचिव----

सचिवों और संयुक्त सचिवों के निजी सचिवों की वर्तमान वेतन श्रेणी रू० २००४०० हैं। यह पद शीघ ही सैन्टल सैकीटीरियट स्टीनोगाफर सर्विस में सम्मिलित कर लिए जाएगे ओं फिर इनकी वेतन श्रेणी रु० २७४ २४ ४०० होगी।

विवरण २

मित्रयो उपमित्रयो सचिवो और सयुक्त सीचवों के निजी सीचवों की सख्या का २४ ४४ को विवरण इस प्रकार है

मत्री	२६
उपमत्री	**
सीचव	२४
सयुक्त सचिव	4

DEPUTY MINISTER †[THE HOME AFFAIRS (SHRIB N DATAR); (a) No specific qualifications are prescribed for posts of Private Secretaries to Ministers and Deputy Ministers. There is no Minister of State at pre-As regards Private Secretaries to Secretaries and Joint Secretaries, Government have decided that they should be drawn from the Central Secretariat Stenographers' which is being organised

- (b) The information is contained in Statement I which is placed on the Table of the House
- (c) The Union Public Service Commission are not consulted for appointment of Private Secretaries to Minis ters and Deputy Ministers As regards Secretaries to Secretaries and Joint Secretaries, they are drawn from the Central Secretariat Steno graphers' Service
- (d) The information is contained in Statement II which is placed on the Table of the House

STATEMENT I

Ministers-

The normal pay scale of a Pinate Secretary to a Minister is Rs 600-800 In certain cases, however, where it is found necessary to appoint senior officers with higher pay scales, this scale is varied and the pay is fixed ad hoc

Secretaries and Joint Secretaries-

The present scale of pay of Private Secretaries to Secretaries and Joint Secretaries is Rs 300-400 These posts Will, however, soon be included in the Secretariat Stenographers' Service Thereupon the scale of pay will be Rs 275-25-500

[†]English translation

3826

STATEMENT II

Statement showing the number of Private Secretaries attached to Ministers, Deputy Ministers, Secretaries and Joint Secretaries as on 2nd April 1955.

Ministers	26
Deputy Ministers	13
Secretaries	24
Joint Secretaries	3]

श्री कृष्णकान्त न्यास: में यह जानना चाहता ह्रं कि माननीय मंत्रियों, उप-मंत्रियों, सचिवों और संयुक्त सीचवों के निजी सहायक क्या निजी सचिव के स्थान पर नियुक्त किए जा सकते हैं?

Shri B. N. DATAR: Sir, I did not follow the latter part.

श्री कृष्णकान्त ज्यास: में यह जानना चाहता हूं कि मिनिस्टर्स. डिपुटी मिनिस्टर्स, सेक्रेटरीज और जौइंट सेक्रेटरीज के जो निजी सहायक (पर्सनल एसिस्टेंट) हैं, क्या वे निजी सचिव (प्राइवेट सेक्रेटरी) के स्थान पर मुकरेर किए जा सकते हैं?

SHRI B. N. DATAR: The hon. Member will in the first place make a distinction between Private Secretaries and Personal Assistants. Possibly he is using the word "निजि सहाय नं" for both. So far as Private Secretaries of Ministers and Deputy Ministers are concerned, their appointment depends on the discretion of the Ministers and their appointment is coterminus with the office of the Minister or the Deputy Minister. So far as Private Secretaries of Secretaries and Joint Secretaries are concerned, they are drawn from the Central Secretariat Stenographers' Service.

Shri BHUPESH GUPTA: May I know the total number of Private Secretaries under these Ministers and officials?

SHRI B. N. DATAR: It is given in the statement. I shall read it out for

his information. The number of Private Secretaries attached to Ministers is 26, Deputy Ministers 13, Secretaries 24 and Joint Secretaries 3.

DR. P. C. MITRA: May I know whether these posts are pensionable?

SHRI B. N. DATAR: So far as **Private** Secretaries of Ministers and Deputy Ministers are concerned, they cannot be pensionable unless when they are drawn from the Central Services.

SHRI BHUPESH GUPTA: May I know whether the Government has examined the reason as to why even Joint Secretaries should require Private Secretaries under them?

SHRI B. N. DATAR: They require them for performing their duties very efficiently.

SHRI BHUPESH GUPTA: In that case do I understand that a proposal for having Private Secretaries to Private Secretaries is also under consideration?

SHRI B. N. DATAR: No, Sir.

Shri H. C. MATHUR: May I know whether there is any standard grade for the Private Secretaries? Since they are drawn not only from the Services but as they are also appointed directly, may I know whether the Minister is required to restrict himself to any particular grade or are they appointed in any grade?

Shri B. N. DATAR: What has been done is that the scale of pay has been settled for Private Secretaries and Personal Assistants and if a Minister or a Deputy Minister appoints a person from outside the cadres then that person will have to take the scale to which he is entitled.

SHRI H. C. MATHUR: What is the scale of salaries for Private Secretaries?

SHRI B. N. DATAR: The scale is Rs. 600-800.

SHRI BHUPESH GUPTA: May I know the number of people who have been recruited to these posts from outside the cadre?

SHRI B. N. DATAR: Sir, I have not got the break-up here.

Shri H. C. MATHUR: What are the Government's reasons for permitting Ministers and Deputy Ministers to appoint Private Secretaries from outside the Services? Are there any special reasons? Do they think that they will not be able to find anybody from among the Services who will be able to enjoy their confidence?

Shri B. N. DATAR: In certain cases the Ministers and Deputy Ministers require the services of persons on whom they can rely and sometimes they find that the work that they have to carry on may not be done as they require by the officers under the Government. That is the reason why discretion has been given to them.

Shri H. C. MATHUR: My question was, what was the reason for the Ministers to think that they will not be able to find anybody from among the Services who can keep their confidence?

Shri B. N. DATAR: This is entirely a matter for discretion. The matter has been left exclusively to their discretion.

Shri BHUPESH GUPTA: May I know if it is a fact that favourite partymen drawn from outside the cadre are appointed to these posts?

Shri B. N. DATAR: It is perfectly open to a Minister or a Deputy Minister to appoint any person he pleases.

SHRI BHUPESH GUPTA: We know that. May I know the number of such persons who have been appointed?

Shri B. N. DATAR: I have not got the break-up with me.

Shri H. C. MATHUR: May I know if the hon. the Deputy Minister for Home Affairs is aware that the Private Secretaries who have been so appointed were drawing far less than what they are offered as Private Secretaries?

SHRI B. N. DATAR: I am not aware of any such complaint.

Shri T. V. KAMALASWAMY: Is there any instance of a Private Secretary who was not already in Government of India Service?

Shri B. N. DATAR: There are such persons. There are certain Ministers who have appointed Private Secretaries and Personal Assistants from among those in Government service while some have appointed from outside also.

Shri H. C. MATHUR: Is it not a fact that some of the Ministers have appointed even their wives as Private Secretaries?

MR CHAIRMAN: Order, order.

Shri H. C. DASAPPA: Is there any tendency for these Private Secretaries and Personal Assistants who are appointed from outside Government Service to be absorbed in Government Service later as soon as the term of the Ministers expires?

SHRI B. N. DATAR: I am not aware of any such tendency.

Shri V. K. DHAGE: May I know whether there has been any instance in which a Private Secretary drawn from the Services could not enjoy the confidence of the Minister concerned and in consequence had to be changed?

SHRI B. N. DATAR: That depends upon the Minister concerned.

SHRI H. C. DASAPPA: It is a fact that all the Deputy Ministers have got Private Secretaries?

SHRI B. N. DATAR: I believe so.

SHRIMATI SHARDA BHARGAVA: As far as I know, no qualifications are mentioned in the statement. May I

know whether any specific qualificaprescribed for Private tions are Secretaries or not?

SHRI B N DATAR I have stated The first sentence says: specific qualifications are prescribed for posts of Private Secretaries to Ministers and Deputy Ministers " There are no qualifications as such

*502 [The questioner (Shrimati Parvathi Krishnan) was absent For answer, vide col 3846 infra l

*503 [The questioner (Moulana M Faruqi) was absent For answer vide col 3846 unfra 1

EXCAVATIONS IN NALAGARH STATE

- *504 DR RAGHUBIR SINH: Will the Minister for Education be pleased to state:
- (a) whether Government are fully aware of the details of the excavations carried out in the erstwhile Nalagarh State by Dr Olaf Prufer,
- (b) if so, what articles of antiquity nave been discovered as a result of these excavations; and
- (c) whether Government propose to take any part in the work of these excavations?

THE PARLIAMENTARY SECRE-TARY TO THE MINISTER FOR EDU-CATION (DR K L SHRIMALI): (a) Partly, Sır.

- (b) Antiquities of the Harappan period
 - (c) No, Sir.

DR RAGHUBIR SINH Were these excavations carried out with the knowledge and permission of the Central Government?

DR K L SHRIMALI: The permission of the Central Government was not sought It was not necessary

DR RAGHUBIR SINH May I know if the results of these excavations have been communicated to the Central Government?

DR K L SHRIMALI The results have not been communicated but the Central Government are aware of these only through the reports in the press

DR RAGHUBIR SINH: Who have submitted reports?

MR. CHAIRMAN He said, 'Reports in the press'

DR RAGHUBIR SINH May I know whether the Central Government intends to acquire any of the articles. of antiquity that have been discovered as a result of these excavations?

DR K L SHRIMALI. I did not follow the question

MR CHAIRMAN. He wants to know whether there is any project for acquiring these things for the Government

DR K L SHRIMALI I shall require notice for that

SHRI T V KAMALASWAMY: Has the Government any information about the nationality of Dr Olaf Prufer?

DR K L SHRIMALI: He is a German scholar Now I think he is in the United States

भारतीय विद्यालयों में विद्यार्थी विद्यार्थी

*४१२. श्री हरिश्चन्द्र माथ्रः क्या शिक्षा मत्री यह बताने की कृता करेगे कि

- (क) भारत के प्रत्येक विद्यालय में किस किस दंश के कितने कितने विदंशी विद्यार्थी हैं: ऑर
- (ख) उनमें से कितनों को सन्कार की और सं किसी प्रकार की सहायता मिलती हैं?
 - FOREIGN STUDENTS IN INDIAN Colleges
- *412. SHRI H C MATHUR: Will the Minister for Education be pleased to state
- Postponed from the 29th March 1955
 - ‡English translation